

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 151  
**(CAA)-107(PB)/2019**

**IN THE MATTER OF:**

Europlus Financial Services Ltd.  
And  
Alankit Technologies Ltd. ....

Petitioners/Applicant

**Under Section 230-232**

- **Order delivered on 11.09.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**


For the Petitioner Ms. Rekha Mittal, PCS  
For the OL: Mr. Akshay Joshi, Advocates  
For the RD: Ms. Sonam Sharma, Standing Counsel

**ORDER**

Despite opportunity granted to the Income Tax Department, no one has put in appearance on their behalf nor any observations have been filed. There is no objection raised either by RD or the OL.

Argument heard. Order reserved.

  
**(M.M.KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**